## GOVERNMENT OF INDIA MINISTRY OF COOPERATION

# LOK SABHA UNSTARRED QUESTION No. 439 TO BE ANSWERED ON 02.12.2025

### Sahara Refund Portal

## 439 # Shri Chintamani Maharaj:

Will the Minister of COOPERATION (सहकारिता मंत्री) be pleased to state:

- (a) whether the Government has launched the sahara refund portal for the investors of Sahara Group;
- (b) if so, the details of the applications received and payments sanctioned so far, State-wise;
- (c) the steps taken by the Government to resolve the technical glitches coming in the Sahara refund portal with a view to ensure convenience for the investors from rural and remote areas in applying for refund; and
- (d) whether the Government proposes to set up help centres at State level or district level, if so, the details thereof?

#### **ANSWER**

# THE MINISTER OF COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

- (a) to (c): In an Interlocutory Application filed by the Ministry of Cooperation in WP (C) No.191/2022 (Pinak Pani Mohanty vs UoI & ors.), the Hon'ble Supreme Court on 29.03.2023 inter alia ordered that:
  - "(i) Out of the total amount of Rs. 24,979.67 Crores lying in the "Sahara-SEBI Refund Account", Rs. 5000 Crores be transferred to the Central Registrar of Cooperative Societies, who, in turn, shall disburse the same against the legitimate dues of the depositors of the Sahara Group of Cooperative Societies, which shall be paid to the genuine depositors in the most transparent manner and on proper identification and on submitting proof of their deposits and proof of their claims and to be deposited in their respective bank accounts directly.
  - (ii) The disbursement shall be supervised and monitored by Justice R. Subhash Reddy, Former Judge of this Court with the able assistance of Shri Gaurav Agarwal, learned

Advocate, who is appointed as Amicus Curiae to assist Justice R. Subhash Reddy as well as the Central Registrar of Cooperative Societies in disbursing the amount to the genuine depositors of the Sahara Group of Cooperative Societies. The manner and modalities for making the payment is to be worked out by the Central Registrar of Cooperative Societies in consultation with Justice R. Subhash Reddy, Former Judge of this Court and Shri Gaurav Agarwal, learned Advocate."

In compliance of the Hon'ble Supreme Court's Order dated 29.03.2023, an Online Portal "CRCS-Sahara refund portal" <a href="https://mocrefund.crcs.gov.in">https://mocrefund.crcs.gov.in</a> has been launched on 18.07.2023 for submission of claims by the genuine depositors of four Multi-State Cooperative Societies of Sahara Group, namely; Sahara Credit Cooperative Society Ltd., Lucknow, Saharayn Universal Multipurpose Society Ltd., Bhopal, Humara India Credit Cooperative Society Ltd., Kolkata and Stars Multipurpose Cooperative Society Ltd., Hyderabad for refund of their legitimate deposits. Entire process of disbursement is digital and paperless and is being carried out under the supervision and monitoring of Justice R. Subhash Reddy, Former Judge of Hon'ble Supreme Court with the assistance of Shri Gaurav Agrawal, Amicus Curiae.

Applications received on the Portal are processed in transparent manner, on proper identification and on submitting proof of their identity and deposits. Presently, payment only upto Rs.50,000/- is disbursed to each genuine depositor of the Sahara Group of Cooperative Societies against verified claims through Aadhaar seeded Bank account.

Further, in case of any deficiency found in the application of the depositor on the portal, deficiencies are being conveyed to them for re-submission of their application through the "Resubmission portal" already launched on 15.11.2023. The Ministry is taking all possible steps for payment to the genuine depositors of the Sahara Group of Cooperative Societies. The details of the State-wise applications received and payment made as on 25.11.2025 is at Annexure.

Presently, there is no technical glitch in the "Sahara Refund Portal". The functioning of the Sahara Refund Portal is being monitored on regular basis. Technical glitch, if any, is addressed at the same time by the technical team with a view to ensure convenience for the investors from rural and remote areas in applying for refund.

(d) No, Sir.

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